Dt.19.07.02

Id.Counsel for the Applicant is present. Respondents are absent on call. No steps taken by them to file counter. Therefore, put up before the Bench for further orders.

REGISTRAR

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Order dated 11.12.02

An prayed for by this P. K. Mishra, fine fill 31.12.02 is granteel as last Chance for filing caunter.

Vice-Charkman

Order dated 7.1.2003

Heard Shri A.Das, Advocate for the Applicant and Shri P.K.Mishra, Addl.Standing Counsel for the Respondents/Railways.

Applicant, having been medically decategorised, had to face premature retirement and by that time he had more than three years 11 months to continue in service. He and his son (N.Chandra-Mauli) applied for a compassionat appointment and in response to representation dated 13.11.1996, the Divisional Railway Manager(P), S.E.Railway, Khurda Road, turned down the prayer with the following words, as given out under Annexure-A/7 dated 13/20.05.1999

The present case has been examined in detail and put up to competent authority for decision.

It has been decided that there does not exist any reasonable ground to offer employment assistance in this case. Hence, the request for employment assistance is regretted.

The aforesaid statement of the Respondents, as given out under Annexure-A/7 dated 13/20.05.1999 goes to show that the rejection order being a nonspeaking one is not sustainable. A rejection order issued from the Administrative side, being bereft of any reasoning is nothing but a gross violation of the principles of natural justice.

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NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

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Despite several adjournments given to the Respondents, no counter has been filed in this case; wherein the Respondents could have elaborated the reasons for passing the order of rejection under Annexure-A/7 dated 13/20.05.1999. Therefore, the impugned order under Annexure-A/7 dated 13/20.05.1999 of the D.R.M.(P) of S.E.Railway, Khurda Road is hereby quashed/set aside.

While admitting this case and directing issuance of notices to Respondents on 19,04.2002, the following interim orders were passed.

> "... After considering the submissions made by the learned counsel for both sides, it is ordered that notwithstanding the pendency of this application and the order passed under Annexure-A/7 dated 13/20.05.1999, the Respondents should consider the case of the son of the applicant for providing him a compassionate appointment in order to remove the distress condition of the family of the applicant. Pendency of this case shall most also not stand as a bar before the Respondents to consider the representation of the applicant as made under Annexure-A/8 dated 7.9.1999 and Annexure-A/11 dated 30.12.2001".

Despite the aforesaid interim direction the Respondents have not promptly reacted.

As a consequence, the Respondents are, hereby directed to consider the grievances of (N.Chandra Mauli) the Applicant/in the matter of providing an employment on compassionate ground within a period of three months from the date of receipt of copies of this order, under intimation to the Registry of this Tribunal.

With the aforesaid observations and direction, this O.A. stands disposed of leaving the parties to bear their respective costs. q

(OA. 220/02)

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ORDERS OF THE TRIBUNAL

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Respondents and free copies of this order be also made available to the counsels for both sides.

MEMBER (JUDICIAL)

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